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Title: Need to set up Karnataka Appellate Tribunal at Belgaum.

SHRI SURESH C. ANGADI (BELAGAVI): Madam, I thank you for giving me this opportunity. Belagavi is one of the historical places and Rani Chennamma was the first one to fight for the freedom of our country, India. Even Mahatama Gandhi contributed much for Belagavi during the freedom movement. The whole advocate fraternity has been on strike for the last fifteen days. Belagavi is a Divisional Headquarters of Karnataka. The advocates are on strike on the ground that the Karnataka Appellate Tribunal should be set up in Belagavi. The Government of Karnataka had promised six months before that they would set up the Karnataka Appellate Tribunal at Belagavi itself. The Belagavi Bar is the oldest bar. It has produced many Central Ministers and State Chief Ministers.

My earnest request to you is to direct the Government of Karnataka to set up the Karnataka Appellate Tribunal as early as possible. The senior leader from the Opposition Shri Kharge is here and the Law Minister is also here. All the courts have stopped working for the last fifteen days. Nobody is going to the District Court or the Tehsildar Office. Nobody is attending the Court. The common man is facing a lot of problem in Belagavi Region because of this. I would request the hon. Law Minister to direct the State Government to settle the issue immediately.